

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 68 of 2017 & IA No. 988 of 2017
Appeal No. 69 of 2017 & IA Nos. 790 & 989 of 2017
Appeal No. 78 of 2017**

Dated: 21st November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

Appeal No. 68 of 2017 & IA No. 988 of 2017

In the matter of:

Indian Wind Power Association Appellant(s)
Vs.	
Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg
Ms. Parichita Chowdhury
Ms. Shubham Arya for R-2

Appeal No. 69 of 2017 & IA Nos. 790 & 989 of 2017

In the matter of:

Indian Wind Power Association Appellant(s)
Vs.	
Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg
Ms. Parichita Chowdhury f
Ms. Shubham Arya for R-2

Appeal No. 78 of 2017

In the matter of:

Indian Wind Power Association

.... **Appellant(s)**

Vs.

Gujarat Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : -

ORDER

Delay in filing reply (IA No. 790 of 2017 in Appeal No. 69 of 2017) is condoned and reply is taken on record.

Delay in filing rejoinder (IA No. 988 of 2017 in Appeal No. 68 of 2017 and IA No. 989 of 2017 in Appeal No. 69 of 2017) is condoned and rejoinders are taken on record.

It is represented that pleadings are complete. List the matter for hearing on **12.02.2018.**

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai)
Chairperson